



2026:AHC:46217

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6032 of 2026

Ramdev

.....Petitioner(s)

Versus

Sub-Divisional Magistrate Tehsil-Soroan, District-
Prayagraj And 10 Others

.....Respondent(s)

Counsel for Petitioner(s) : Mohd Achhay, Vashishtha Naraian
Misra

Counsel for Respondent(s) : Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned counsel for the respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.1/Sub Divisional Magistrate, Tehsil Soraon District Prayagraj to decide Case No.22816 of 2025 (Computerized Case No.T202502030322816) expeditiously.
4. Learned counsel for the petitioner would submit that an application filed under Sub- Section (3) of Section 24 of the U.P. Land Revenue Code, 2006, is pending since long. At this stage it would be apt and appropriate to note Sub- Section (3) of Section 24 of the U.P. Land Revenue Code, 2006, which mandates that upon such an application being filed, the authority concerned would be required to dispose of the same within time bound period strictly in accordance with law. Sub- Section (3) of Section 24 of the U.P. Land Revenue Code, 2006 reads as follows:-

"(3). Every proceeding under this section shall, as far as possible, be concluded by the Sub-Divisional Officer within three months from the date of the application."

5. In the teeth of the said provision and also in the light of the submissions made by the learned Advocates appearing for the parties, a direction is being issued to the respondent No. /Sub Divisional Magistrate/Tehsildar, Tehsil , District to take up the said case and dispose of the same on its own merits strictly in accordance with law most expeditiously and preferably within a period of two months from the date of production of certified copy of this order but without granting unnecessary adjournment unless there is no legal impediment.

6. With the aforesaid observations, the writ petition is disposed of.

7. It is made clear that this Court has not expressed any opinion on the merits of the rival submissions.

(Prakash Padia,J.)

February 27, 2026

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